

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
IA No. 02/JPR/2021
IA No. 119/JPR/2021
IA No. 246/JPR/2021
IA No. 304/JPR/2021
IA No. 305/JPR/2021
IA No. 306/JPR/2021
IA No. 307/JPR/2021
IA No. 308/JPR/2021
IA No. 07/JPR/2022
IA No. 177/JPR/2022
IA No. 271/JPR/2022
IA No. 340/JPR/2022
IA No. 463/JPR/2022
IA No. 527/JPR/2022
IA No. 20/JPR/2023
IA No. 75/JPR/2023
IA No. 194/JPR/2023
IA No. 232/JPR/2023
IA No. 254/JPR/2023
IA No. 568/JPR/2023
IA No. 670/JPR/2023
CP No. (IB)- 170/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

M/s AU Small Finance Bank Ltd.

.... Financial Creditor/Applicant

Versus

M/s Coral Infragold Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant

**: Archit Bohra, Adv.
Satyendra Prasad Khorania, RP
Vikas Jain, Adv.
Mahesh Chandra Purohit, erstwhile RP
Suresh Agrawal, (AR)**

Solr

Solr

For the Respondent : Amol Vyas, Adv.
Siddharth Bapna, Adv.
Sharad Joshi, Adv.
Shivangshu Naval, Adv.
Akanksha Noval, Adv.

ORDER

IA No. 119/JPR/2021

Heard Mr. Archit Bohra, Adv. appearing on behalf of the RP. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. It is submitted that reply to this IA has been filed, copy of the same has been furnished to the learned counsel for the RP yesterday only. Physical copy of the reply has been filed before the Registry of this Tribunal today. Respondents were given three days' time to file reply, no request of condonation of delay in filing the reply has been made. Submissions heard, list the IA for further submissions on behalf of the learned counsel for the RP on 22.05.2024.

IA No. 232/JPR/2023

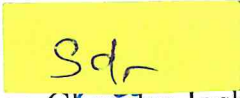
The present application has been filed u/s 60(5) of IBC, 2016 by Mr. Satyendra Prasad Khorania, RP praying to set aside the CoC decision dated 03.02.2023 and for making payment of Rs. 2 lakhs per month fixed to the RP. In this regard, Mr. Amol Vyas, Adv. submits that he has instructions for making a payment of Rs. 1 lakh per month from the date of appointment of RP in the ongoing CIRP. List the IA on 22.05.2024.

CP No. (IB)- 170/7/JPR/2019

List the matter along with all the pending IAs on 22.05.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

April 23, 2024